

**Setting up of a Regional Committee for Rationalisation of the Scales of allowances in Public Sector Enterprises**

10189. SHRI S. N. MISRA:

SHRI K. MALLANNA :

Will the Minister of FINANCE be pleased to state:

(a) whether it has been decided to set up regional committees with a view to achieve rationalisation of the scales of allowances and uniformity in the approach to Labour problems among the public sector enterprises;

(b) if so, the composition of the Committees;

(c) the procedure adopted to have workers participation in the Committees; and

(d) the time by which Committees will start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Government's decision on a recommendation of the Administrative Reforms Commission made in their Report on Public Sector Undertakings was that while it may not be practicable to work out a uniform pattern for wages, salaries and other terms and conditions of service for all enterprises, the aim should always be that wherever rationalisation is possible, this should be effected. In this context, Government had suggested that the enterprises should set up coordinating committees for evolving rationalisation of such terms and conditions in public enterprises.

(b) to (d). It has been left to the enterprises to constitute such Committees and decide on matters such as procedure, composition, etc. Such Committees are already functioning at Bangalore, Hyderabad and Ranchi constituted by the enterprises of the regions.

12.40 hrs.

**PAPERS LAID ON THE TABLE  
NOTIFICATIONS UNDER CENTRAL EXCISE  
RULES AND CUSTOMS ACT**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

(1) A copy of Notification No. G.S.R. 260 (Hindi and English versions) published in Gazette of India dated the 17th March, 1973 issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-5040/73].

(2) A copy each of the following Notifications (Hindi and English versions)

under section 159 of the Customs Act, 1962:—

(i) G.S.R. 241 published in Gazette of India dated the 10th March, 1973, together with an explanatory memorandum.

(ii) G.S.R. 331 published in Gazette of India dated the 31st March, 1973, together with an explanatory memorandum.

(3) A statement showing reasons for delay in laying the Notifications mentioned at (1) and (2). [Placed in Library. See No. LT-5041/73]

**NOTIFICATIONS UNDER AIRCRAFT ACT AND  
STATEMENT RE. ASHOKA HOTEL  
NEW DELHI**

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions), under section 14A of the Aircraft Act, 1934:—

(i) The Aircraft (Second Amendment) Rules, 1973, published in Notification No. G.S.R. 231 in Gazette of India dated the 3rd March, 1973 together with an explanatory note.

(ii) The Aircraft (Third Amendment) Rules, 1973 published in Notification No. G.S.R. 270 in Gazette of India dated the 17th March, 1973, together with an explanatory note.

(2) A statement showing reasons for delay in laying the Notifications mentioned at (1). [Placed in Library. See No. LT-5042/73].

(3) A statement along with 14 appendices (Hindi and English versions) giving details of amounts outstanding of Ashoka Hotel, New Delhi as on the 31st March, 1972. [Placed in Library. See No. LT-5043/73].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I had written to your goodness about the delay in laying papers on the Table. In view of the ruling given by the Deputy-Speaker yesterday, I have given notice in respect of items 4(2), 5 and 6.

MR. SPEAKER: When papers are laid after some delay, there must be some note appended explaining the reasons for the delay.

SHRI JYOTIRMOY BOSU: So, they should not be laid today.

MR. SPEAKER: They have already come. Let them lay it today. So far as the Deputy-Speakers ruling is concerned that stands.